

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

IN  
COMPANY PETITION NO 761 OF 2015  
AND  
COMPANY PETITION NO. 173 OF 2016

In the matter of Companies Act,  
I of 1956;

And

In the matter of Valecha  
Engineering Limited (In  
Liquidation)

ADVERTISEMENT OF NOTICE TO WORKERS / CREDITORS /  
INVESTORS TO PROVE THEIR CLAIM

Notice is hereby given to Workers / Creditors / Investors of the above named Company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the abovenamed Company (In Liquidation) be delivering at the office of the Official Liquidator on or before 31.03.2021 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title priority under Section 530 of the Companies Act, 1956. Any creditor(s) who fails to submit his "AFFIDAVIT OF PROOF OF DEBT" within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor who has sent his claim, if so required by notice in writing from the Official Liquidator, shall either in person or by his Advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required, failing which such debt or claim will be liable of rejection without any reason.

Dated this 16<sup>th</sup> day of March, 2021



(V. P. Katkar)

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